CENTRAL ELECTRICITY REGULATORY COMMISSION
6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Petition No. 474/TT/2026

Date: 18.11.2026

To,

Shri Zafrul Hasan,
Sr. General Manager (Commercial/RC),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Petition for determination of transmission tariff for 2024-29 tariff block for **Asset-1:** 765 kV New Navsari (GIS)–Padghe (GIS) D/C Transmission Line along with associated Bays at New Navsari (GIS) & Padghe (GIS) and 765kV, 1 × 330 MVAr Switchable Line Reactor on each circuit along with associated Bays at New Navsari End. **Asset-2:** 400/200kV, 500 MVA ICT-3 along with associated bays at New Navsari (GIS) S/S, **Asset-3:**400kV New Navsari(GIS)-Kala(GIS) D/C Transmission Line alongwith associated bays at New Navsari(GIS) & Kala(GIS) and 400kV, 1x63 MVAr Switchable line reactor on each circuit along with associated Bays at New Navsari(GIS) and 765kV, 1 x 80 MVAr single phase switchable spare unit (for Ahmedabad - Navsari (New) (South Gujarat) 765 kV D/c line) *under* **"Transmission Network Expansion in Gujarat to increase ATC from ISTS, Part-B"** in Western Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003, Regulation 15(1)(a) & Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2024**.**

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 03.12.2026:

1. Provide the following information:

a. Form 9-C in Excel format for consolidation of loans from each source.

b. Details of work claimed as ACE for the 2024-29 tariff period under Regulation 24(1)(a).

c. Submit the linked Excel for calculation of Notional IDC for Asset-3. The petitioner erroneously submitted the wrong Excel file.

2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition

3. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed of based on the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Legal)